

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, BOMBAY
CAMP : NAGPUR

(11)

OA.NO. 820/90

Shri Mangal Prasad Yadav & Ors. ... Applicants
V/S.

Union of India & Ors. ... Respondents

CORAM: Hon'ble Vice Chairman Shri Justice M.S.Deshpande
Hon'ble Member (A) Ms. Usha Savara

Appearance

Shri M.M.Sudame
Advocate
for the Applicant

Shri P.S.Lambat
Advocate
for the Respondents

ORAL JUDGEMENT

Dated: 15.9.1993

(PER: M.S.Deshpande, Vice Chairman)

After hearing the learned counsel for some time, it was pointed out to us that fresh applications have been called by the letter dated 27.5.1993 and they were to be submitted latest by 15.6.1993. The present applicants have not sent the applications because they have challenged the previous selection and by virtue of Status quo order their reversion ~~have~~ not taken place. Shri Lambat for the respondents informs us that the tests which were to be held pursuant to the letter dated 27.5.1993 are yet to be held.

2. In the peculiar circumstances of the present case, we would therefore direct the respondents to waive the time limit in their case and receive their applications if they are made within seven days from today and permit them, if they are otherwise qualified for the test to be held.

Since some of the candidates who have qualified in the previous test have not been appointed, we further direct that if any vacancies are left after all the eligible candidates who have qualified at the previous test are appointed, such of the applicants who would have otherwise been reverted may be retained in that vacant post ~~on~~ adhoc basis in order of their seniority until the result of the test held pursuant to letter dated 27.5.1993 is declared and appointments are made.

3. With these directions, we disposed of this application. We make it clear that none of the contentions which have been raised by the applicants challenging the previous test have been decided in the present case and it would be open to the applicants should they feel aggrieved by the test to be held afresh, to raise those contentions if they were to file a fresh application. The selection made pursuant to the selection order dated 19.10.1990 will not be affected by this order.

U. Savara
(MS. USHA SAVARA)^{9.43}
MEMBER (A)

M. S. Deshpande
(M. S. DESHPANDE)
VICE CHAIRMAN

mrj.